## MUNICIPAL CORPORATION OF GREATER MUMBAI No. MGC/A/3178 dtd. 5.5.20

## <u>Order</u>

<u>Subject:</u> Extension of lockdown and revised guidelines on the measures to be taken for containment of covid-19 in the state:closure of non-essential shops and establishments and liquor shops.

Whereas the Government of Maharashtra, in exercise of the power conferred under Section 2, 3 & 4 of the Epidemic Diseases Act 1897 has framed Regulations for prevention and containment of COVID-19 under No. Corona 2020/CR/58/Aarogya-5 dated 13<sup>th</sup> March 2020.

And Whereas Municipal Commissioner of Municipal Corporation of Greater Mumbai, has been declared as 'Empowered Officer' & is empowered to take such measures as are necessary to prevent the outbreak of COVID – 19 or spread thereof within his respective jurisdiction,

And whereas the Government of Maharashtra vide its notification under no. DMU/2020/CR.92/DisM-1, Dated 2<sup>nd</sup> May 2020 and DMU/2020/CR.92/DisM-1, Dated 3<sup>rd</sup> MAY 2020 issued guidelines and amendments to these guidelines for extension to guidelines to lockdown and revised guidelines on measures to be undertaken for containment of COVID019 in the state,

And whereas in the said notification as per the clause 1. Para 7 (ii) (d) has been amended as below

"all malls, market complexes and markets shall remain closed in urban areas, i.e. areas within the limits of Municipal Corporations and municipalities. However, shops selling essential goods in markets complexes are permitted.

All standalone (single ) shops, neighborhood (colony) shops and shops in residential complexes, without any distinction of essential and non-essential, are permitted to remain open in urban areas excluding containment zones. However, in areas under Mumbai Metropolitan Region (MMR), Pune Municipal Corporation, Pimpri Chinchwad Municipal Corporation and Malegaon Municipal Corporation if there are more than 5 shops in a lane/road then besides all shops selling essential goods, up to a maximum of 5 shops selling non-essential goods in that lane/road will be permitted to remain open."

And whereas the Government of Maharashtra vide no. DMU/2020/CR.92/DM-1, Dated: 5<sup>th</sup> May 2020 has issued clarification to the notifications issued on 2.5.20 and

3.5.20 vide clause 2 (a) authorizing the Municipal Commissioner of Mumbai to regulate the shops which are given relaxations vide those orders,

And whereas the Collector of Mumbai vide his order under no DET/112012/Margadarshak Tatve/ADHI Dated 4.5.20 has allowed the wholesale and retail liquor shops to be open and allowed sale of liquor with conditions laid down in the said order.

And whereas there are multiple reports, news in social media and inputs received from the Police and the ward officials that due to above relaxation there has been huge crowds gathering near these shops and where it has been impossible to maintain social distancing and there were few instances of law and order situation arising out of such crowds gathering at one place,

And whereas Mumbai city has been categorized in Red Zone by the Government of India and restrictions are imposed in view of that,

And whereas it has been observed that the number of positive cases in the city of Mumbai have been rising and the downward trend is yet to set in and gathering of crowds in large numbers without following social distancing will be detrimental to the control of spread of virus and the advantages of the lockdown will be lost due to gathering of people in large numbers,

And whereas I am convinced that the relaxation notifications mentioned above is going to deteriorate the conditions in Mumbai city and hence relaxations will have to be withdrawn for the Mumbai City.

Hence, I Praveen Pardeshi, hereby issue orders to the Assistant Commissioners of wards that no such permissions for opening of the 5 shops which are non-essential be given and the Senior Police Inspectors within each ward jurisdictions will ensure compliance of these orders in toto. Only the groceries and the medical store/ chemist shops will be allowed to be opened.

There are no other amendments except above mentioned in the notifications issued by the Maharashtra Government mentioned above.

All the concerned are directed to comply above orders in toto failing which action under section 188 of Indian Penal Code will be initiated against the defaulters.

Municipal Commissioner